

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

28

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/02/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :  
PETITION NUMBER : CP/52/2017  
NAME OF THE PETITIONER(S) : SREEKUMARI AMMA & 3 ORS  
NAME OF THE RESPONDENT(S) : NIGHTINGALE COLLEGE OF NURSING KERALA  
PVT LTD & 15 ORS  
UNDER SECTION : 241/242

| S.No. | NAME (IN CAPITAL) | DESIGNATION             | SIGNATURE |
|-------|-------------------|-------------------------|-----------|
|       |                   | REPRESENTATION FOR WHOM |           |

1. A. Celine  
Law Solvers

Counsel for R<sub>1</sub> & R<sub>4</sub>

A. Celine

9994222720

2) M.K. PREETHA.  
for CSR & Co.

Counsel for  
Petitioner.

M.K. Preetha

**ORDER**

Counsel for petitioner present and filed an affidavit in proof of notice sent to R6 to R16 alongwith the track record. The notices are returned unserved. In view of the submissions made by the counsel for petitioner, she is directed to send notice to R6 to R16 by way of paper publication as a substituted service ad file proof of the same on the next date of hearing. Counsel for R1 & R4 present and prayed for time to file counter. Counsel for petitioner stated that they have not been able to file DIR 12 for appointment of new directors as the existing directors have not cooperated with them and have not put the digital signature on the said forms. In view of this, the ROC is directed to send the DIR 12, authenticated by a practising professional. Time is enlarged finally for filing counter by R1 to R4 with a direction to furnish a copy of the same to the petitioner before the next date of hearing. Put up on 06.03.2018

  
(S VIJAYARAGHAVAN)  
Member(Technical)

  
(K ANANTHA PADMANABHA SWAMY)  
Member(Judicial)

bc